

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Application No. 166 of 2017 (SZ)**

Applicant(s)

M/s.Narmathaa Textiles Limited Vs
No.1, Fifth Street,
Dr.Radhakrishnan Salai,
Chennai 600004

Respondent(s)

The Chairman, Tamil Nadu
Pollution Control Board,
Anna Salai, Guindy, Chennai
and others

Legal Practitioners for Applicant(s)

M/s.K.Ramu & R.Vishnu

Legal practitioners for respondent(s)

Mrs. Rita Chandrasekar for R1&R2

Note of the Registry	Orders of the Tribunal
Item No.4	<p>Date: 5th October, 2017</p> <p>The learned counsel appearing for the Tamil Nadu State Pollution Control Board seeks time to file reply. Reply shall be filed clearly stating the basis on which the amount of Rs.25,79,442/- has been demanded from the applicant particularly on the factual matrix in this case that ever since the activity of the applicant has started, the applicant has been using the capacity of only 60 KLD till its closure as evidenced by the order of the Board itself. It is for the Board to explain as to how the amount is demanded taking into consideration the capacity of 1500 KLD when the applicant has been using only 60 KLD capacity.</p> <p style="text-align: center;">Post this application for orders on 10.10.2017.</p> <p style="text-align: right;">....., JM (Justice Dr.P.Jyothimani)</p> <p style="text-align: right;">.....,EM (Shri P.S. Rao)</p>